



# കേരള ഗസറ്റ് KERALA GAZETTE

## അസാധാരണം EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്  
PUBLISHED BY AUTHORITY

വാല്യം 12  
Vol. XII

തിരുവനന്തപുരം,  
തിങ്കൾ

Thiruvananthapuram,  
Monday

2023 ജൂലൈ 24  
24th July 2023

1198 കർക്കടകം 8  
8th Karkadakam 1198

1945 ശ്രാവണം 2  
2nd Sravana 1945

നമ്പർ  
No.

2450

### SECRETARIAT OF THE KERALA LEGISLATURE

#### NOTIFICATION

No.12694/Legn-1/2023/Leg.

Dated, Thiruvananthapuram, 24<sup>th</sup> July 2023.

The Indian Partnership (Kerala Amendment) Bill, 2023 together with the statement of objects and reasons and the financial memorandum is published, under rule 69 of the rules of procedure and conduct of business in the Kerala Legislative Assembly.

A.M. BASHEER,  
Secretary.



**THE INDIAN PARTNERSHIP (KERALA AMENDMENT) BILL, 2023**

A

*Bill*

*further to amend the Indian Partnership Act, 1932, in its application to the State of Kerala.*

*Preamble.*-WHEREAS, it is expedient further to amend the Indian Partnership Act, 1932, in its application to the State of Kerala, for the purposes hereinafter appearing;

BE it enacted in the Seventy-fourth Year of the Republic of India as follows:-

1. *Short title, extent and commencement.*-(1) This Act may be called the Indian Partnership (Kerala Amendment) Act, 2023.

(2) It extends to the whole of the State of Kerala.

(3) It shall come into force at once.

2. *Substitution of new Schedule for Schedule I.*-In the Indian Partnership Act, 1932 ( Central Act 9 of 1932), for Schedule I, the following Schedule shall be substituted, namely:-

## “SCHEDULE I

**Maximum Fees**

[See sub-section (1) of section 71]

<i>Document or act in respect of which the fee is payable</i>	<i>Maximum Fee</i>
(1)	(2)
Statement under section 58	Two thousand rupees
Statement under section 60	One thousand rupees



(1)	(2)
Intimation under section 61	One thousand rupees
Intimation under section 62	One thousand rupees
Notice under section 63	One thousand rupees
Application under section 64	One thousand rupees
Inspection of Register of Firms under sub-section (1) of section 66	Five hundred rupees for inspecting one volume of the Register
Inspection of documents relating to a firm under sub-section (2) of section 66	One thousand rupees for the inspection of all documents relating to one firm
Copies from the Register of Firms	One thousand rupees per copy.”.

### STATEMENT OF OBJECTS AND REASONS

Schedule 1 of the Indian Partnership Act, 1932 (Central Act 9 of 1932) envisages the maximum fees payable in respect of various documents under the said Act. The existing rate of fees are ranging from fifty rupees to five hundred rupees which come into force on 18<sup>th</sup> October, 2013, vide the Indian Partnership (Kerala Amendment) Act, 2013 (32 of 2013) In order to give effect to the financial proposal of the Government of Kerala for the financial year 2023-24 as announced in paragraph 557 of the Budget Speech 2023-24, the Government have decided to enhance the maximum fee for filing various documents under the said Act.

The present proposal is to enhance the maximum fee ranging from rupees five hundred to rupees two thousand for filing various documents by amending Schedule 1 of the Indian Partnership Act, 1932.

The Bill is intended to achieve the above object.

### FINANCIAL MEMORANDUM

The Bill, if enacted and brought into operation, would not involve any additional expenditure from the Consolidated Fund of the State.

V.N.VASAVAN

